

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE AT PUNE

Appeal No. 28/2025 (WZ)

Dilip Mangesh Morje

... Appellant

Vs.

GCZMA and Ors.

... Respondents

AFFIDAVIT IN REPLY BY THE RESPONDENT NO 1

I, SHRI SACHIN S. DESAI, adult, being the Member Secretary, Goa Coastal Zone Management Authority, having my office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

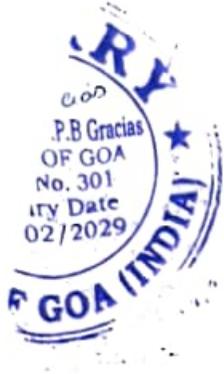
1. I am the Member Secretary of the Respondent No. 1 Goa Coastal Zone Management Authority (hereinafter referred to as *GCZMA*) in the above-captioned Appeal. I am well-conversant with the facts and circumstances from which the present Appeal arises and as such, am affirming the present Affidavit.

2. I say that nothing in the present Affidavit may be deemed to be any admission of any content of the above-captioned Appeal filed by the Appellant, unless the same is categorically admitted herein. I further submit that nothing in the above-captioned Appeal may be deemed to have been admitted for want of specific denials.



BRIEF FACTS OF THE CASE:

3. I say that the Office of the GCZMA was in receipt of a complaint letter from Mr Anil Prabhakar Naik on the 25/04/2022 wherein Mr Anil P Naik had complained regarding the illegal construction carried out by Mrs Lourdin D'Silva, Mr Kundan Shashikant Morje, Mr Vishal alias Dipin Shirodkar Morje, Mr Trivikram Jaidev Morje and Mr Shamsundar Ramnath Bhosle alias Vagalkar, Dilip Manguesh Morje and one Mrs D'Souza and her family members all resident of Tembwada Morjim Pernem Goa; for carrying out illegal and unlawful constructions in CRZ area in the property bearing Sy No 119/3 of Morjim Village.



4. I say that the original complainant Mr Anil Prabhakar Naik (*Respondent No 5 herein*) had filed a petition before the Hon'ble High Court of Bombay at Goa in Writ Petition No. 2146/2024 (f) so as to directed the Authority to expeditiously dispose the complaint as the constructions are illegally constructed in his property.
5. I say that the Engineers and Field surveyor attached to this office of the GCZMA did the site inspection. During site inspection the inspecting team noted the violations carried out by the Appellant and in view of the violations noted the Show Cause Notice was issued.
6. I say that based on the report and the violations noted therein Show Cause Notice was issued to the Appellant. The Appellant was directed to file reply along with documents and granted personal hearing before the Authority members.
7. I say that after hearing the Appellant in various meeting directions were passed dated 16/01/2025 based on which this present appeal is filed.

PARAWISE COMMENTS:

8. With respect to para A the answering Respondent admits the contents thereof.
9. With respect to para B the answering Respondent states that the stand taken by the Appellant that he is a licensed traditional fisherman and is denied for want of knowledge as the Appellant has not supported his claim with any documentary evidence. Secondly the Appellant claims to be a Mundkar which claim is also not accepted as the Appellant has failed to be declared as Mundkar. The document produced at Annexure D is only declaration form filled by the Appellant.
10. It is stated that a declaration of mundkarship is a formal declaration by the Mamlatdar that a person is indeed a mundkar while registration of mundkar is the administrative process of listing the person's name in the mundkar register. The declaration is a more conclusive and definitive determination of mundkar rights, while registration is a preliminary record-keeping step. In view of the same the Appellants does not have any right declared by the competent Court.



11. With respect to para C (1) the answering Respondent offers no comments as the same is not within the knowledge.

12. With respect to para C (2) the answering Respondent states that the contents mentioned therein are objected as a Person cannot be a Mundkar as well as a Tenant of one property.

As per Section 2(p) of the Goa Mundkars (Protection from Eviction) Act 1975 the definition of the **Mundkar means**, “ a person who, with the consent of the bhatkar or the person acting or purporting to act on behalf of the bhatkar lawfully resides with a fixed habitation in a dwelling house with or without obligation to render any services to the bhatkar and includes a member of his family

As per section 2(23) of the Agricultural Tenancy Act, 1964 a **“tenant” means** a person who on or after the date of commencement of this Act holds land on lease and cultivates it personally and includes a person who is 8 [or was] deemed to be a tenant under this Act;

A Person cannot be a tenant and also a Mundkar of the same property and the same Bhatkar.



13. With respect to para C (3) the answering Respondent states that the contents are denied as the electricity bill, water bill the house tax might be of the old house which is now not standing in the same position as it was earlier. As the Violations noted at the time of Site Inspection by the Engineers of the GCZMA is that all the 8 structures are used for commercial purpose and that too without any permissions from the GCZMA.

14. That the Respondent had obtained permission for repairs of the structure but there are 8 structures on site which belong to the Appellant and all are used for commercial purposes. (Enclosed Copy of the Site Inspection Report and the Photographs which identify the illegal structures of the Appellant and marked as **"ANNEXURE A"**).

15. With respect to para C (4) the answering Respondent are wrong as the provisions under which the Appellants have filed the Mundkar application is for registration and the Registration is a temporary process and does not confirm that the Appellants are a Mundkar. There has to be an application filed for declaration of Mundkarship incase he needs to be confirmed and claim benefits.



16. The Respondent No.1 states that,

1. "Declaration of Mundkarship (Section 8-A):

This involves a formal application to the Mamlatdar, who then conducts an inquiry and makes a ruling on whether the applicant is a mundkar. This ruling has the effect of definitively establishing or denying the applicant's mundkar rights.

2. Registration of Mundkar (Section 29):

This is an administrative process where the Mamlatdar maintains a register of mundkars based on initial inquiries and a presumption of truth. The entries in this register are not conclusive and can be challenged through a declaration process under Section 8-A."

17. With respect to para C (5) the answering Respondent states that the Mundkar house cannot be a G+3 structure in the NDZ the very fact that the nature of the House has changed, and the old house is demolished and a new building is standing clearly proves that the Respondent has not obtained fresh permission from the GCZMA. Moreover, the document produced by the



Appellant at page 57 of the paper book says a "Ground Floor structure" but the violations noted by the Inspecting team of the GCZMA Noted 8 structures as shown in the Directions listed at page 21 of the paper book.

18. With respect to para C (6) the answering Respondent states that the contents are denied for want of knowledge. The Respondent states that the plan produced by the Appellant wherein the GCZMA had granted approval, it was for repairs of the structure but the structure is not standing in the same position as it was in 2007, further the plan which is supposedly a part and parcel of the permission so granted by the Village Panchayat of Morjim is crafted with font of computerised print. This permission is of the year 16/04/1988 when computers were not existing or available in the State of Goa. Secondly, the property bearing Sy No 119/3A does not belong to the Appellant and the Appellant was trying to hoodwink the Authority by placing concocted and fabricated plan. That apart the signature of the owner and the engineer is also missing on this plan. Furthermore, the said plan bears an endorsement of the Assistant Engineer attached to sub division



3 works division 2 of PWD Pernem Goa, which endorsement is dated 16/04/1988. Astonishingly, this very same date is also mentioned on the permission conveyed by Village Panchayat of Morjim. We find it hard to conceal and conceptualize that without placing the request of the applicant in the fortnightly meeting of the Panchayat permission is granted by the Village Panchayat on the very same day the plans stood to get approved at the hands of the Assistant Engineer of PWD.



19. With respect to para C (7) the answering Respondent is denied for want of knowledge.
20. With respect to para C (8) the answering Respondent is denied as the issue of Mundkarship has been discussed herein above in the preceding paras.
21. With respect to para C (9) the answering Respondent states that Show Cause Notice was issued to the Appellants but the other contents are denied
22. With respect to para C (10) and (11) the answering Respondent denies the contents

23. With respect to para C (12) the answering Respondent has clearly stated the documents of Mundkarship is only a registration and not a declaration that he is a Mundkar, secondly the plan is an unsigned plan and is of Sy No 119/3A and the SCN pertains to 119/3 hence the same could not be considered further, the Electricity bill does not have house number mentioned on the bill as such the same does not certify the electricity is released for which house and survey number which is in dispute., the House tax is for the old house but now the structure is not standing rather, the nature of the house has changed and there are 8 structures which are used for commercial purpose and are erected without any approval from the GCZMA hence cannot be considered. Occupancy produced is for the structure in Sy No 119/3A and the structures in the notice is for House No 119/3.



24. With respect to para C (13) the answering Respondent denies the contents as the same is verbal and not supported with any documentary proof that the 8 structures standing in Sy No. 119/3 is legal and erected with valid permission.

25. With respect to para C (14) the answering Respondent denies the contents. It is stated that an old house of ground floor might have been there as the GCZMA had granted permission but the present structures standing on site are eight in number and the Appellants have failed to produce valid permission. The Appellant has failed to corroborate the House tax certificate with the house standing in Sy No 119/3.



26. With respect to para C (15) the answering Respondent denies as the same has no relevance in this matter and neither does it prove this case.

27. With respect to para C (16) the answering Respondent leaves it up to the Hon'ble NGT to decide based on the clarification given above.

28. With respect to para D (i) the answering Respondent denies for want of knowledge.

29. With respect to para D (ii), (v), (vi) the answering Respondent denies as the electricity bill produced does not bear house number of the Appellant hence it is difficult to establish if the bill pertains to the structures in issue

30. With respect to para D (iii), (vii) the answering Respondent water bill might be for the old structure for which repairs was sought but it is not in the same position it was then as it is subsumed into the illegal construction carried out by the Appellants.

31. With respect to para D (iv) the answering Respondent denies for want of knowledge as the document produced by the Appellant is a registration order it is not declaration of Mundkarship and as such he does not get / can claim total rights of the Mundkar.

32. With respect to para D (viii) the answering Respondent denies the contents. The copies of the Site Inspection report was given to the Appellant at the time of hearing before the Authority and the hearing was carried out and decision was arrived at by the Authority based on which this Appeal lies.

33. With respect to para D (ix), (x) the answering Respondent denies the contents of the para

34. With respect to para D (xi) and (xiii) the answering Respondent denies the contents of the para. It was for the



Appellant to establish that all his structures in the Show Cause Notice were standing with approval which he has miserably failed hence the Directions under Section 5 was issued to the Appellant.



35. With respect to para D (xii) the answering Respondent the contents are denies as from the photographs attached to the Site Inspection Report clearly shows that the structures are commercial in nature.

36. With respect to para 17, 18,19,20,21 and 22 the answering Respondent states that he offers no comments

37. With respect to para E the answering Respondent admits the contents of limitation

38. With respect to para F the answering Respondent states that the prayers, prayed for may be dismissed and the Order be upheld.

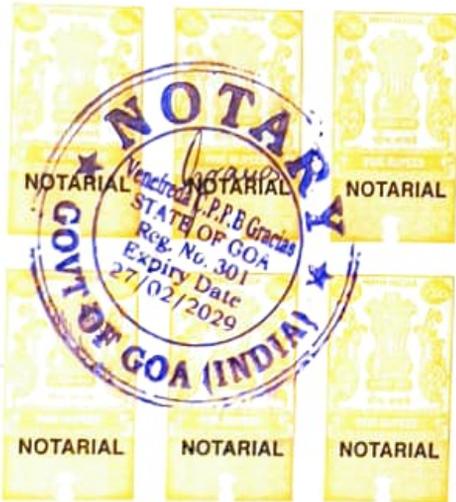
I say that the Contents mentioned herein above are true and correct to the best of my knowledge and as per documents available on record.

Solemnly affirmed at Panaji on this 26th day of April 2025

Sachin S Desai

**Shri Sachin S Desai,
Member Secretary**

Goa Coastal Zone Management Authority



Solemnly Affirmed Before me by
Sachin S. Desai
who is identified before me by

_____ at Calangute - Goa
Sr. No. 302 06 / 2025
Date: 11/06/2025

Gracias
Venetreda C.P.B. Gracias
Advocate & Notary
Bardez-Goa

SITE INSPECTION REPORT

Pursuant to the order passed by the Hon'ble High Court of Bombay at Goa in WP.No.2146/2024 (F) and as per the direction of Member Secretary, GCZMA. The undersigns conducted the Sealing/site inspection on 20/10/2024 (Sunday) at 11.00 a.m. onwards.

The following parties were present at the time of Inspection are shown below: -

1. Mr. Anil Prabhakar Naik... Complainant
2. Damodar Gawande.... (Talathi in-charge of C.I-II. of Mamlatdar-Pernem)
3. Viraj Sangodkar... Talathi of V.P. Morjim-Pernem

OBSERVATION AT SITE

1. The land in question is located in "Temb-Wada", Morjim village, Pernem Taluka, surveyed under 119/3.
2. The GCZMA officials verified the land details via the "BHUNAKSHA MAPS" online portal.
3. The alleged structures within Sy.no.119/3 of Morgim village Pernem Taluka were identified by the Complainant as mention above and duly noted by GCZMA officials.
4. According to the most recent online Computerized Form I and XIV records from the DSLR Official website, the following occupants are recorded:

SR.NO	SY.NO./SUB-DIV	NAME OF THE OCCUPANT'S AS PER FORM I AND XIV	AREA AS PER FORM I AND XIV
1	119/3	<p>Prabhakar Shambhoo Naik</p> <p>Other Rights {Name of Person holding rights and nature of rights:}</p> <p>कतशरनतथ परषणक ममजर यतनचश घर कतशरनतथ परषणक ममजर यतनचत मतनगर 2282 गणपत रतजतरतम ममजर घर आहश रतलशत रनरतज यतनचश घर आहश रतलशत रनरतजत यतनचश खमप आहश मतलकतनचश घर आहश मनगशश ममजर यतनचश घर आहश परषणल लकमण हळणकर घर आहश पतनडकरनग सखतरतम हळणकर तलकतरतम सततल गतनरकर दततरतम सखतरतम हळणकर रतमनतथ रतघतळकर पशरत ककषणत हळणकर Shashikant Rajaram Morje owns his residential house and hut.</p>	16240.00

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2	116/35	Prabhakar Shambhoo Naik Other Rights {Name of Person holding rights and nature of rights:} रधुवीर धर्म पेडणेकर यांच घर- 2271 ध्यानबा राघो मोरजे घर	3494.00
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5. The Description of the following structures in the Sy.no.119/3 of Morjim village are as mention below:-

Sr.no.	Name of the structure	Type/Nature of the structure	Owner/ Occupants name	Description
1.	A (Edem Garden Hotel)	Swimming Pool/Permanent	Dilip Morje	Swimming Pool below ground level with Permanent Deck along with Ceramic flooring
2.	B (Edem Garden Hotel)	Commercial G+3 /Permanent	Dilip Morje	RCC structure covered with G.I. sheet roofing over RCC slab having permanent Plinth.
3.	C (Edem Garden Hotel)	G+1 Kitchen cum Restaurant/ Partly Permanent and Partly temporary Structure	Dilip Morje	Metal Fabricated structure with G.I. sheet Roofing erected on Permanent Plinth.
4.	D (Edem Garden Hotel)	Ground Floor Structure/ Permanent	Dilip Morje	Laterite stone masonry walls partly covered with Mangalore tile roofing and majorly covered with G.I. sheet roofing constructed on Permanent plinth.
5.	E (Edem Garden Hotel)	Meter Room/ Permanent	Dilip Morje	Structure with Permanent walls covered with G.I. sheet roofing having Permanent Plinth.
6.	F (Residential)	G+1/Permanent	Dilip Morje	Permanent G+1 Structure with Ground floor covered with Plastered masonry walls and First floor covered with G.I. sheet roofing having Permanent Plinth.
7.	G	Shed/Partly Temporary and partly Permanent	Dilip Morje	Temporary shed covered with G.I. sheet roofing erected on permanent plinth.
8.	H (Compound Wall)	Compound wall/Permanent	Dilip Morje	Compound wall enclosing the property of "EDEM GARDEN HOTEL" cum Residential structure denoted with Letter "F" and parking shed denoted with letter "G" on 3 sides.
9.	I	Ground floor Residential/ Permanent	Sadanand Govind Halarnkar	Load bearing structure covered with Mangalore tile roofing having a permanent plinth.
10.	J	Parking shed/Temporary	Chandrakant	Temporary structure covered with GI sheet roofing erected

M/S
Chandrakant

			Halarakar	on a temporary plinth.
11.	K	Ground floor Dilapidated structure/ Permanent	Chandrakant Halarakar	Dilapidated load bearing structure covered with Mangalore tile roofing erected on a permanent plinth.
12.	L	G+1 floor Residential cum Commercial /Permanent	Vishnu Halarakar	G+1 floor permanent structure covered with flat RCC slab roofing having permanent plinth attached to structure "I".
13.	M	G+2 floor Residential structure/ Permanent	Sadhguru Halarakar	G+2 floor structure with plastered masonry wall and covered with GI sheet roofing erected on a permanent plinth attached to structure 'N'.
14.	M1	Ground Floor Residential/ Permanent	Sadhguru Halarakar	Load bearing structure covered with cement asbestos sheet roofing having permanent plinth.
15.	N	Store Room /Permanent	Sadhguru Halarakar	Ground floor structure covered with G.I. sheet roofing having a permanent plinth attached to structure 'M'.
16.	O	Ground floor Residential structure/ Permanent	Kalidas P. Gaonkar	Ground floor structure covered with flat roof RCC slab having permanent plinth. Masonry wall partly constructed on ground floor slab.
17.	P	Ground floor Residential structure/ Permanent	Mohan Pandurang Halarakar	Load bearing structure covered with Mangalore tile roofing having permanent plinth.
18.	Q	Ground floor Residential structure/ Permanent	Mohan Pandurang Halarakar	Ground floor structure covered with flat roof RCC slab having permanent plinth.
19.	R	Ground floor Residential structure/ Permanent	Dattaram Halarakar	Load bearing structure covered with Mangalore tile roofing having a permanent plinth.
20.	S	Shed/ Temporary	Tukaram Satu Gaonkar	Shed covered with asbestos cement sheet roofing erected on Ground.
21.	T	Shed/ Temporary	Kalidas Gaonkar	Shed covered with GI sheet roofing erected on Ground.
22.	U	Ground floor Residential structure/Partly Permanent and partly temporary	Shamsumder Ramnath Bhonsale alias Vagalkar	Structure covered with GI sheet roofing having a permanent plinth.
23.	V	Toilet Block structure/ Permanent	Shamsumder Ramnath Bhonsale alias Vagalkar	Load bearing structure covered with asbestos cement sheet roofing having a permanent plinth.
24.	W	Ground floor Residential structure/	Shamsumder Ramnath Bhonsale alias	Load bearing structure covered with Mangalore tile roofing having a permanent

MS
Bhonsale

		Permanent	Vagalkar	plinth.
25.	X	Dilapidated Ground floor Residential structure/ Permanent	Prabhakar Shamboo Naik	Load bearing structure having a permanent plinth.
26.	Y	Ground floor Residential structure/ Permanent	Lourdina D'Silva	Load bearing structure covered with Mangalore tile roofing having permanent plinth.
27.	Y1	Toilet Block /Permanent	Lourdina D'Silva	Load bearing structure covered with G.I. sheet roofing having a permanent plinth.
28.	Z	Ground floor Residential /Permanent	Trivikram Morje	Load bearing structure covered with asbestos sheet roofing having a permanent plinth.
29.	Z1	Ground floor Residential /Permanent	Trivikram Morje	Load bearing structure covered with Mangalore tile roofing having a permanent plinth.
30.	Z2	Ground floor Residential /Permanent	Suryakant Morje	Load bearing structure covered with Mangalore tile roofing having a permanent plinth.
31.	Z3	Ground floor Residential /Permanent	Devidas Morje	Load bearing structure covered with Mangalore tile roofing having a permanent plinth.
32.	Z4	Ground floor Residential /Permanent	Shridhar Morje	Ground floor structure covered with flat RCC roof slab having a permanent plinth.
33.	Z5	Ground floor Residential /Permanent	Kundan Morje	Load bearing structure covered with Mangalore tile roofing having a permanent plinth.
34.	Z6	Ground floor Residential /Permanent	Kundan Morje	Load bearing structure covered with G.I. sheet roofing having a permanent plinth and attached to structure 'Z5'
35.	Z7	Toilet Block/ Permanent	Kundan Morje	Structure covered with RCC flat roof slab having Permanent Plinth.
36.	Z8	Residential/ Permanent	Francis D'Souza	Load bearing structure with plastered masonry walls covered with Mangalore tile roofing having a permanent plinth.
37.	Z9	Parking Shed/ Temporary	Francis D'Souza	Temporary shed supported on Y-RCC Cement poles erected on ground and covered with G.I.sheet roofing.
38.	Z10	Temporary/ shed	Francis D'Souza	Temporary shed supported on Y-RCC Cement poles erected on ground and covered with G.I.sheet roofing.
39.	Z11	Toilet Block/ Permanent	Francis D'Souza	load bearing structure covered with G.I. sheet roofing having

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				a permanent Plinth
40.	Z12	Ground Floor structure Residential/ Permanent	Francis D'Souza	Load bearing Structure with lateritic masonry walls having permanent plinth.
41.	Z13	Ground floor Residential/ Permanent	Vasudev laxman Halarnkar	Load bearing structure covered with Mangalore tile roofing and plastered masonry walls having permanent plinth.

6. At site it is observed that mud filing and dumping of excavated soil is carried out on the Eastern end of the property bearing Sy.no.119/3 of Morjim village of Pernem taluka, further blocking the natural flow of existing creek as depicted on Survey plan(Photographs enclosed).
7. The Description of the following structures in the Sy.no.116/35 of Morjim village are as mention below:-

Sr.no.	Name of the structure	Type/Nature of the structure	Owner/ Occupants name	Description
1	A	Ground floor Residential/Permanent	Krishna Raghuvkar Pednekar	Ground floor permanent structure with plastered masonry wall and RCC flat roof having permanent plinth. Structure 'A' is attached to structure 'B' and 'D'
2	B	Ground floor Residential/Permanent		Ground floor permanent structure with plastered masonry walls and covered with G.I. sheet roofing having permanent plinth. Structure 'B' is attached to structure 'A'
3	C	Under Construction G+1 floor/permanent	Krishna Raghuvkar Pednekar	Under construction structure with plastered masonry walls with ground floor RCC flat roof slab and under construction masonry works on the first floor having permanent plinth.
4	D	Ground floor Residential/Permanent		Ground floor permanent structure with plastered masonry wall and RCC flat roof having permanent plinth. Structure 'D' is attached to structure 'A'
5	E	G+1		G+1 structure with

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		Structure/Permanent		plastered masonry wall and RCC roof having permanent plinth. Structure 'E' is attached to structure 'D'
6	F	Ground floor/Permanent	Arun Morje	Ground Floor structure partly covered with G.I. sheet roofing and partly with Mangalore tile roofing having Permanent Plinth. structure 'F' is attached to structure 'G' and 'H'
7	G	Ground floor/Permanent	Arun Morje	Ground Floor structure partly covered with G.I. sheet roofing and partly with Mangalore tile roofing having Permanent Plinth. structure 'G' is attached to structure 'F' and 'H'
8	H	Ground floor/Permanent	Arun Morje	Ground Floor structure partly covered with G.I. sheet roofing and partly with Mangalore tile roofing having Permanent Plinth. structure 'H' is attached to structure 'G' and 'F'.

Conclusion and Recommendations

1. The land in question, bearing Sy.no. 119/3 in Morjim village, Pernem Taluka, falls majorly within 200-500m from HTL i.e. CRZ-III and partly falls outside CRZ as per CZMP2011.
2. The land in question, bearing Sy.no. 116/35 in Morjim village, Pernem Taluka, falls within River NDZ, (CRZ-III) and partly falls outside CRZ as per CZMP2011.
3. According to CRZ regulations, no permanent construction is permitted within the NDZ, CRZ area, except for the repair and reconstruction of structures that existed prior to 1991, subject to obtaining appropriate permission from the GCZMA.
4. According to CRZ regulations, construction or reconstruction of dwelling units, existing authorized buildings within the ambit of traditional rights and customary uses such as existing fishing villages and goathans subjected to permission from local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground+ one floor) is permitted within 200-500m from HTL (CRZ-III).
5. During the Course of inspection the commercial premises "EDEM GARDEN HOTEL/ CLUB NIRVANA" (Restaurant and Hotel) in Sy.no.119/3 denoted with letter 'A' to 'D' and 'H' were found to be operational. However the premises were sealed by the Talathi in-charge of C.I.-II o/o Pernem malatadar and talathi of V.P. Morjim and further the under construction structure belonging to Mr.Krishna Raghuvver Pednekar in Sy.no.116/35 denoted with letter 'C' were also sealed as per the direction of the Hon'ble High Court of Bombay at Goa bearing W.P.no.2146 of

MS
Alamity

2024(F) restraining the respondents for carrying out further commercial/Construction activity.

6. To accurately ascertain the positioning of these structures, it is recommended that DGPS mapping shall be conducted.
7. Site inspection report is enclose with:
 - Annexure-I(Photograph of Structures from Sy.no.119/3)
 - Annexure-II(Photographs of Structures from Sy.o.116/35)
 - Annexure-III(Photographs of Sealing)
8. Geo-Referenced Images of Sy.no.119/3.
9. This may be deliberated in the Authority meeting for a decision.

Place:Morjim-Pernem-Goa

Date: 20/10/2024



Mr.Austin Barretto
Engineer O/o GCZMA



Mr. Balkrishna Surlakar
Field Surveyor O/o GCZMA

Abbreviations

1. GCZMA: Goa Coastal Zone management Authority
2. NDZ: No Development Zone
3. CZMP: Coastal Zone Management Plan
4. CRZ: Coastal Regulation Zone
5. DGPS: Differential Global Positioning System

Annexure I

Structure 'A'



Structure 'B'



Asanthy *MS*



Structure 'C'



A. S. S. S.

ms



A. Barretto

12/23

Structure 'D'



A. Benitez

1/15/11

Structure 'E'



Structure 'F'



Alamitty

ms

Structure 'G'



Structure 'H' (Compound Wall)



Abanilla

1/20/11

Structure-I



Structure-J



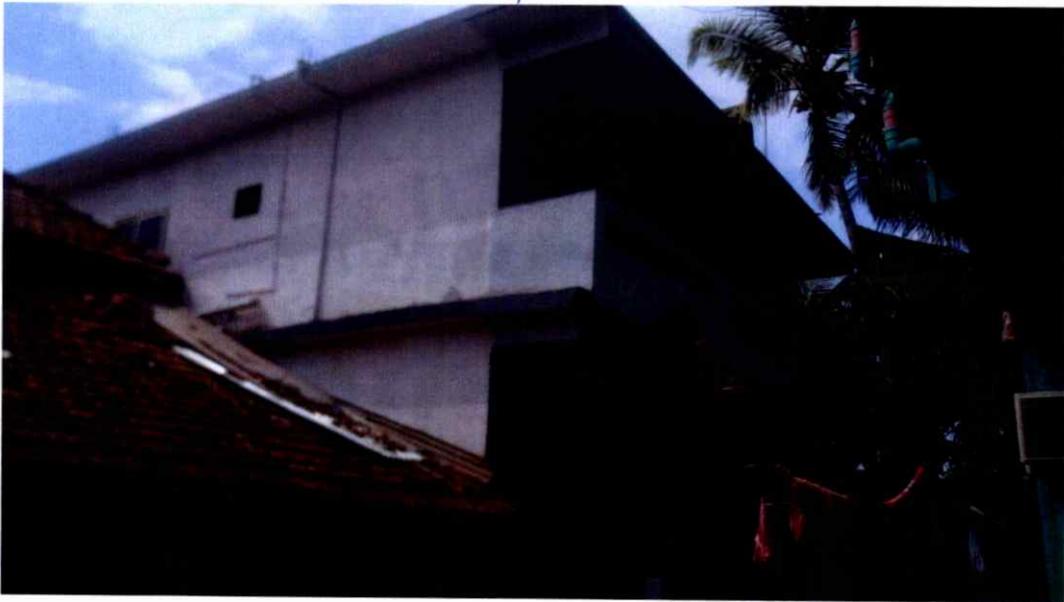
Albanillo

10/20

Structure-K



Structure-L



Alamito

1988



Structure-M



ASametto

1955

Structure-M1



Structure 'N'



Alamith

2/16/24

Structure-O



Structure-P



Albanito

MS

Structure-Q



Structure-R



Structure-S

Alamty MSB



Structure-T



Structure-U



Samth

MS

200

Structure-V



Structure-W



Structure-X



Abanthy

1/3/23



Structure-Y



Structure-Y1



Abanito

1950

202

Structure-Z



Structure-Z1



Structure-Z2



Albanito

10/20

203

Structure-Z3



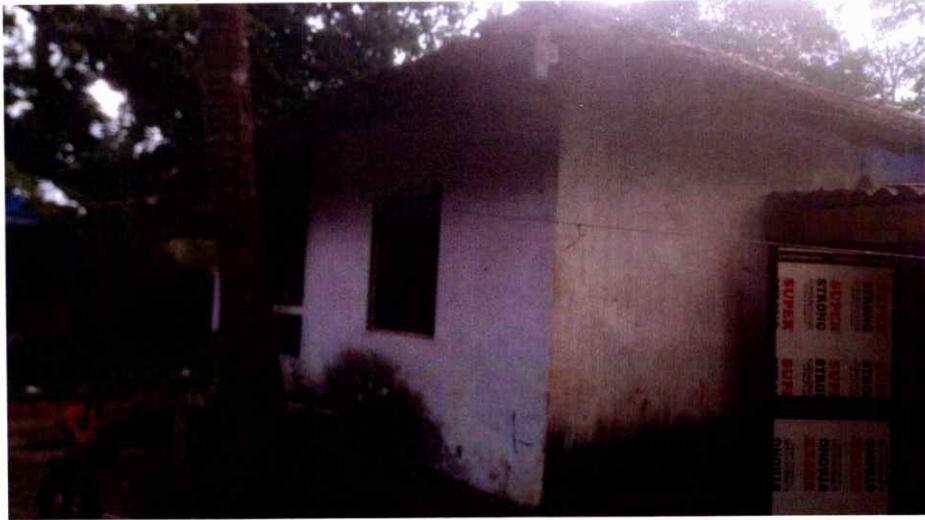
Structure-Z4



Structure-Z5



Aharath *ess*



Structure-Z6



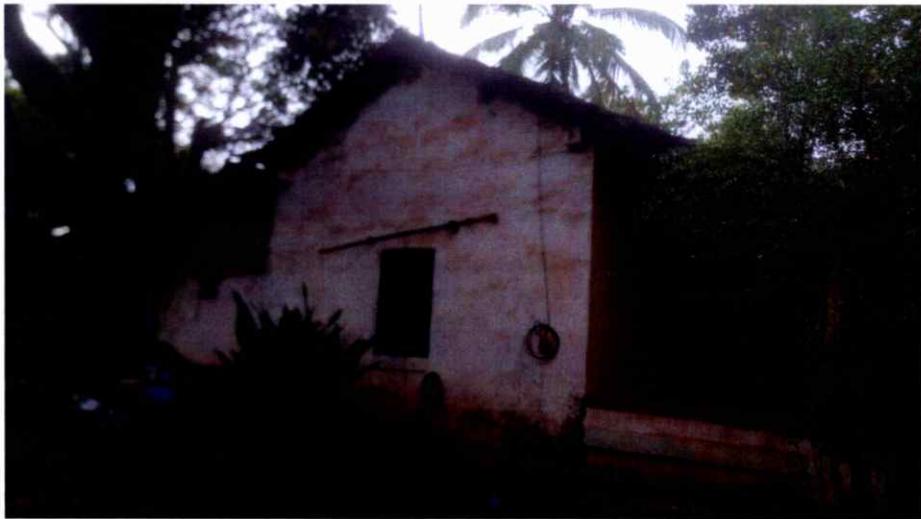
Structure-Z7



Alvarito

MS

Structure-Z8



Structure-Z9



Alamito

[Signature]

Structure-Z10



Structure-Z11

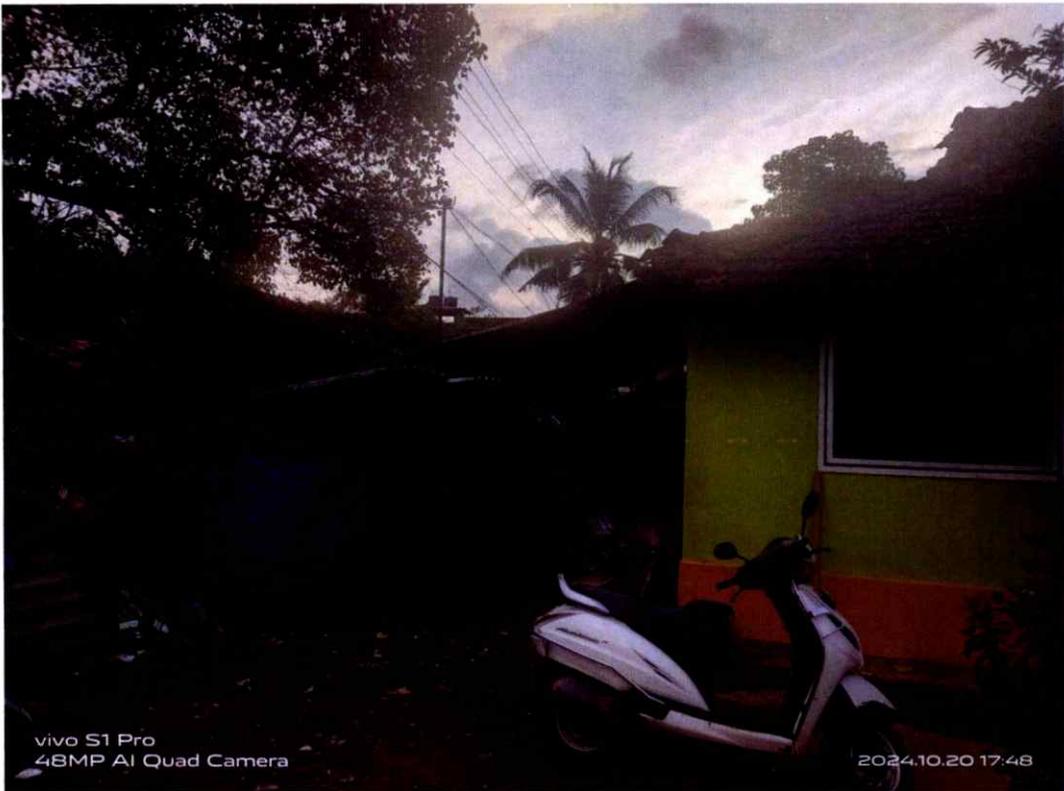


Structure-Z12



Alamito

2010



Albany

ESS

Photographs of Mud-filling and Dumping of Excavated Soil in Sy.no.119/3 at Eastern end of the Property



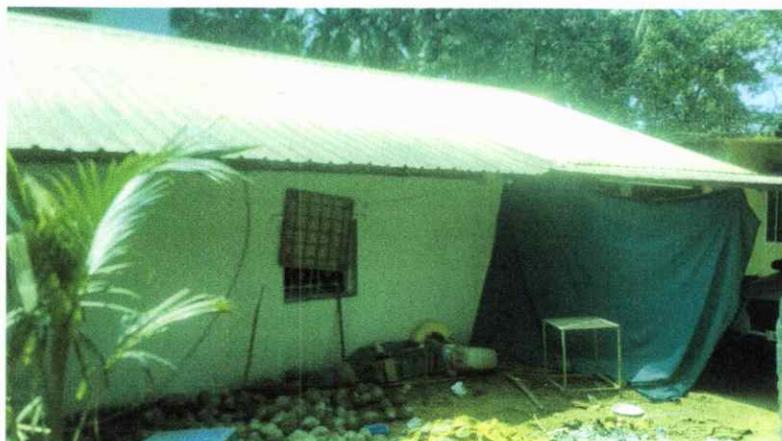
Alvarito

[Signature]

Structure-A

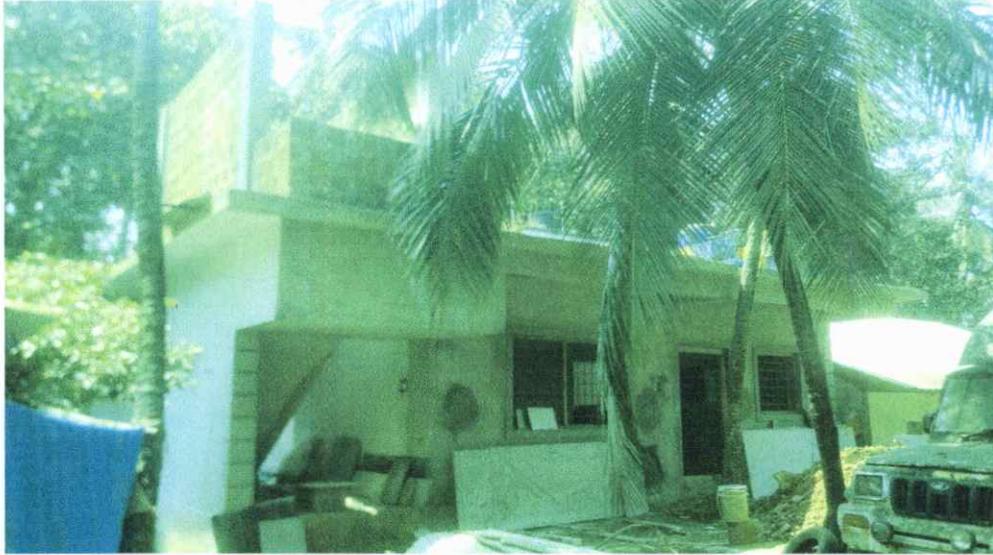


Structure-B



210

Structure-C



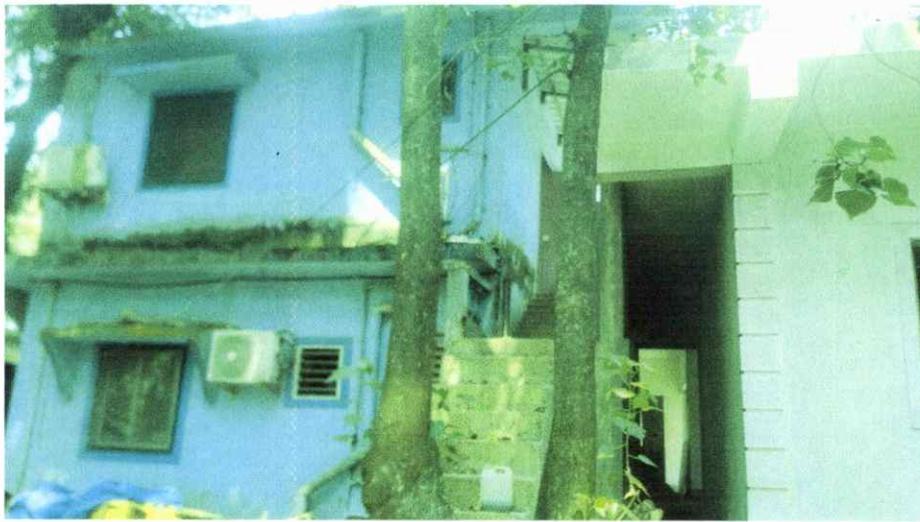
Structure-D



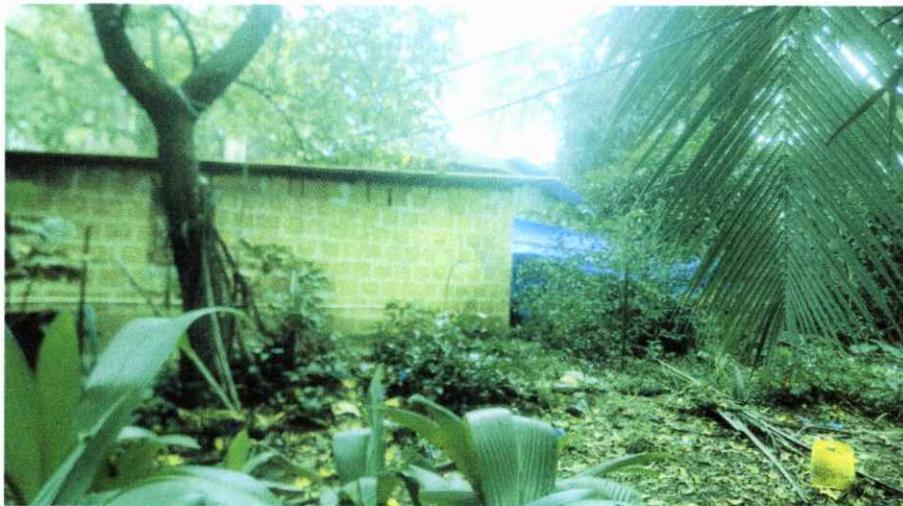
211



Structure-E



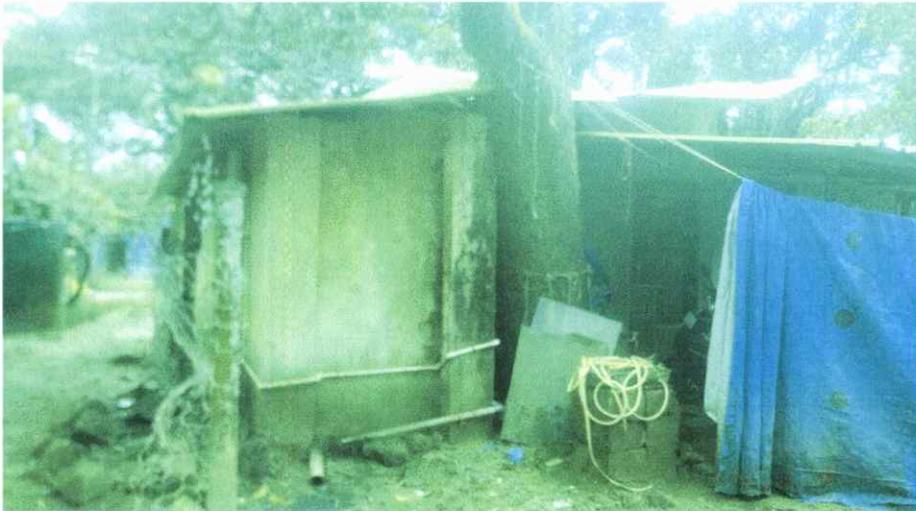
Structure 'F'



212
Structure 'G'



Structure 'H'



ANNEXURE-II

Structure 'F'



Structure 'G'



Structure 'H'



Alvarado *2/1/20*

Annexure-III (Photographs of Sealing)

Sealing of Sy.no.119/3 (Edem Garden Hotel/Nirvana Club)

PANCHANAMA

As per the Direction in the order dt 19/10/2024 under
 W.P.No 17110/2024 passed by the Hon'ble High Court of
 Bombay at Goa, directing to seal the unit namely
 Hotel Edem Garden located at Tembadao, Margem
 Periem, Goa, located in Sy.No 119/3 of village Margem
 The said unit 'Edem Garden' was identified by
 the Officers of the Goa Coastal Zone Management Authority
 Panaji, Goa

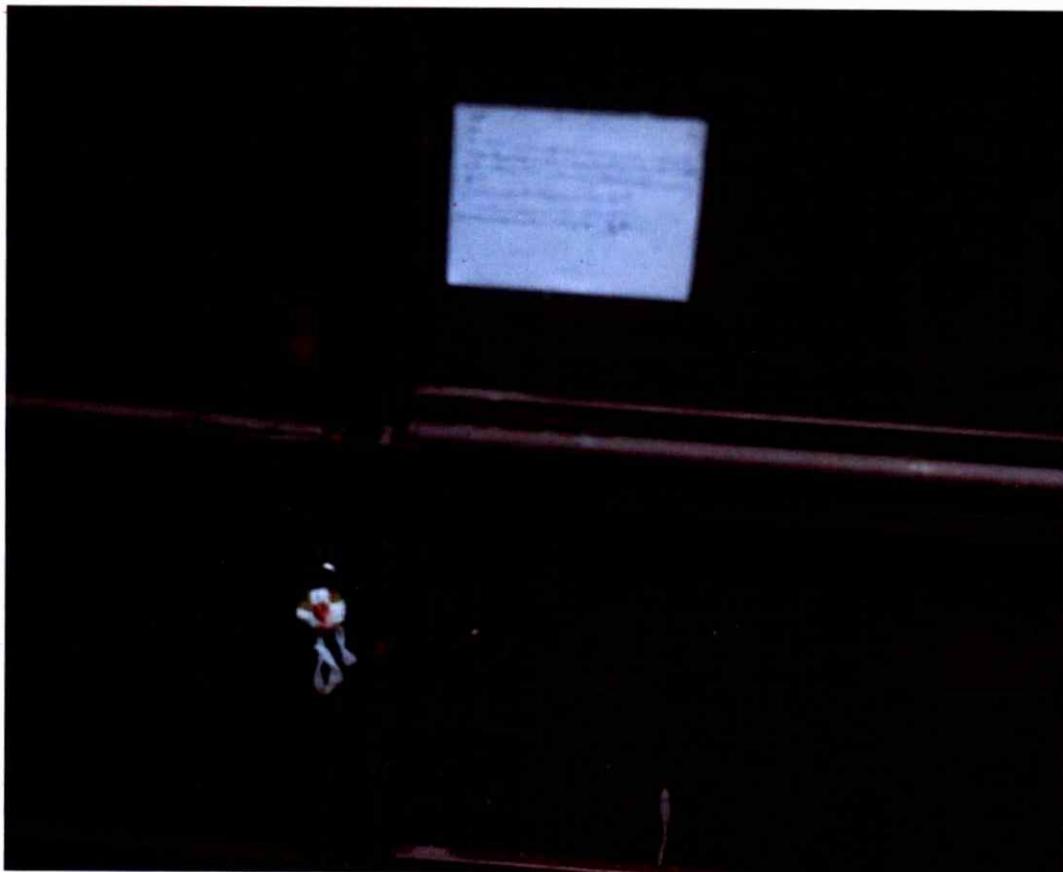
The following Officers were present

- 1) Damodar Sawade, D/o P.S.D
- 2) Vijay Jagtapkar, Talathi, Margem
- 3) Austin Baretto, Engineer, CRZ Margem
- 4) Balkrishna Surlakar, F.S., CRZ Margem

Accordingly as identified by the Officers of CCZMA,
 Panaji, Goa. The unit namely 'Hotel Edem Garden' located
 at Sy.No 119/3 of village Margem at Tembadao, Margem
 Periem, Goa was sealed on 20/10/2024 at 1:30 pm in presence
 of the above Officers.

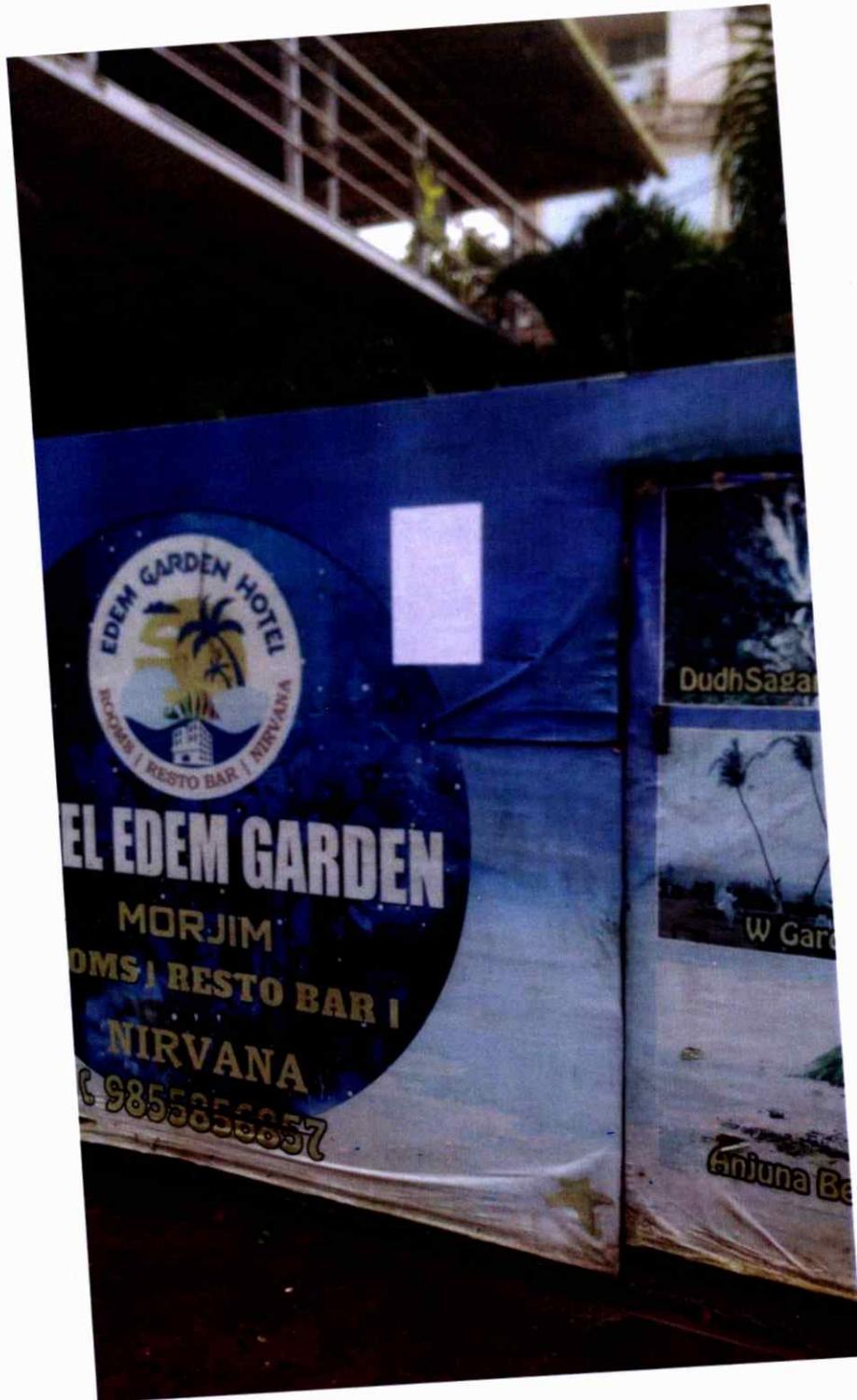
The total panchanama commenced at 1:00 pm and concluded
 at 2:20 pm

Place: Margem
 Date: 20/10/2024



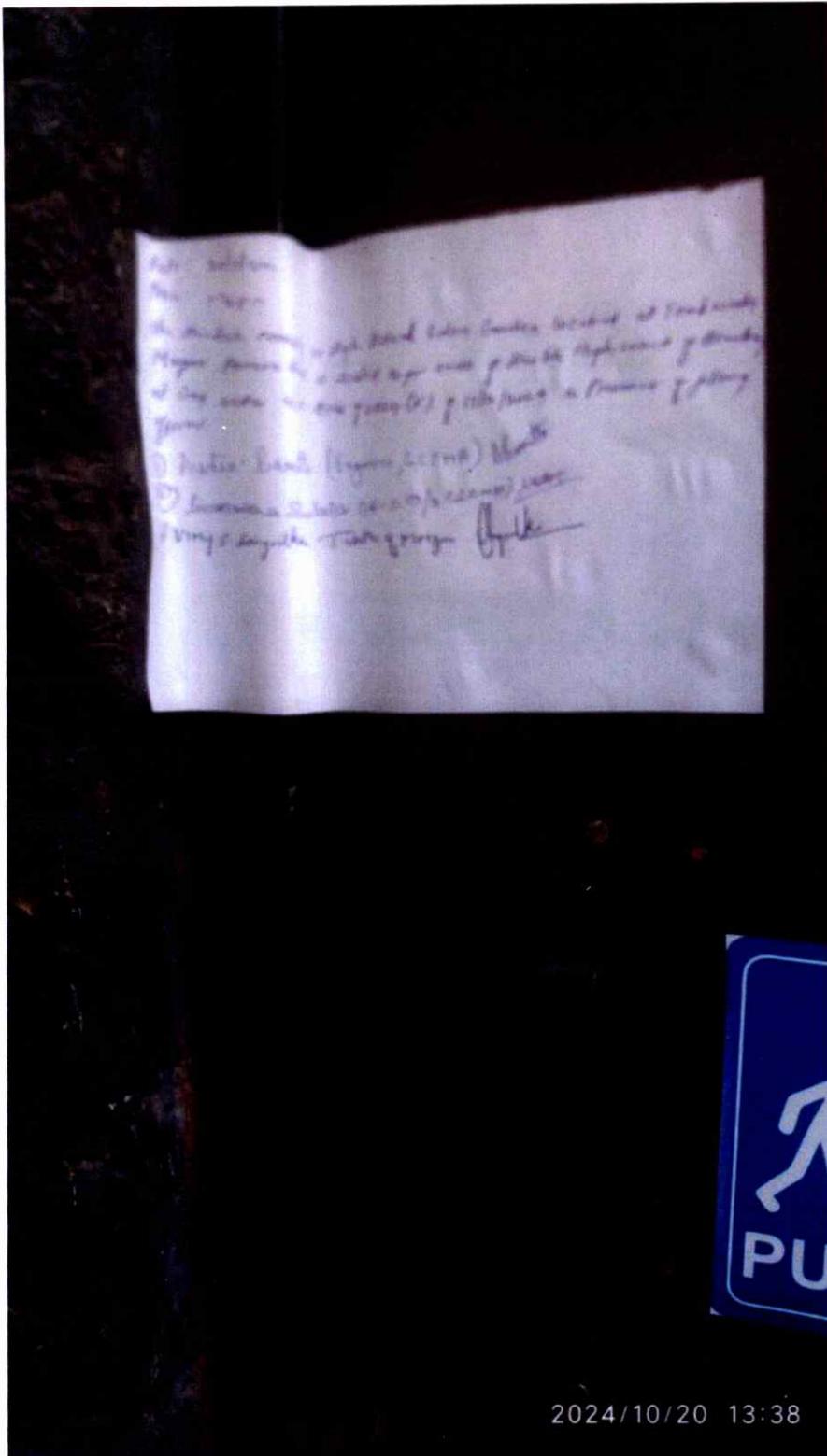
A Baretto

[Signature]



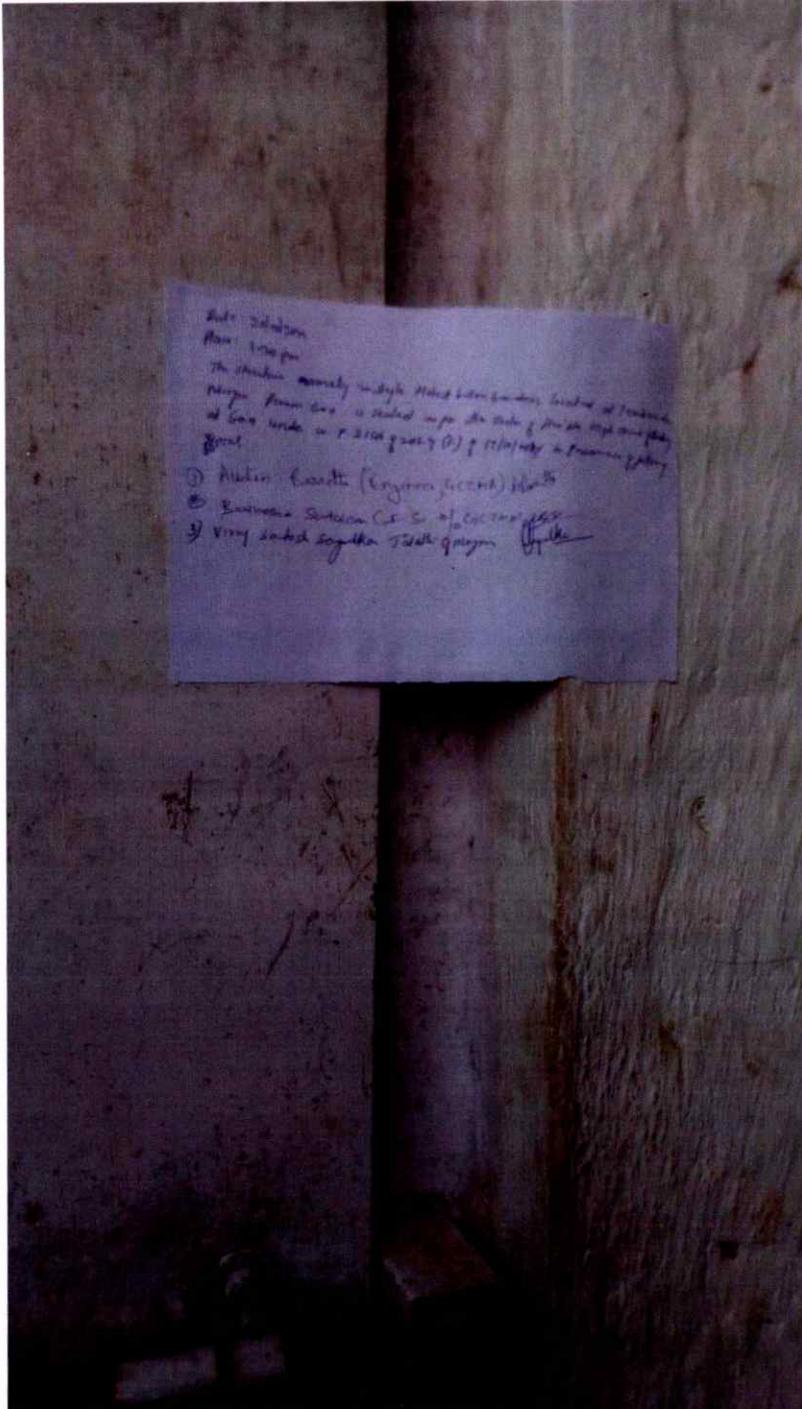
Alvanth

mtz



Barrett

10/20



सूची संशोधन
 दिनांक: 17/06/2019
 The student assembly in style of the school has been conducted. The student
 group from the school is satisfied with the work of the school and the
 school is in a state of satisfaction. (10/10) in the school group.
 1) क्विज - क्विज (कॉन्सिडर) 10/10
 2) Business Section (5.5 of 10/10)
 3) Very satisfied together with group. [Signature]

Handwritten signature in blue ink, possibly reading 'A. Banerjee'.

Handwritten signature in blue ink, possibly reading 'Rajesh'.

Sealing of Sy.no.116/35 (Krishna Raghuvver Pednekar)

PROCEEDINGS

In pursuance of the Order of the Hon'ble High Court of Bombay at Goa directing to seal the premises of under-mentioned land of Mr. Krishna Pednekar located at Kankavade, Tal. Nalgonda, Dist. Nalgonda, Goa located in Sy.No 116/35 of village Nalgonda.

The said premises of Mr. Krishna Pednekar was identified by the officials of the Control Zone Management Authority, Panaji, Goa.

The following officials were present

- 1) Director General, D.G. of CEZ
- 2) Viree Sengupta, Tal. Nalgonda, Dist. Nalgonda
- 3) Pravin Baccetta, Engineer, CEZMA
- 4) Balakrishna Bhalakam, F.S. CEZMA

Accordingly authorized by the officials of CEZMA, Panaji Goa the order of the Hon'ble High Court of Bombay in the case of Mr. Krishna Pednekar' Order of Sy.No 116/35 of Kankavade, Tal. Nalgonda, Dist. Nalgonda, Goa was sealed on 28/10/2024 at 3:00 pm in presence of the above officials.

The said proceedings commenced at 2:45 pm & concluded at 3:10 pm.

Place: Nalgonda
Date: 28/10/2024



Baccetta

[Signature]